

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE ELEVENTH DAY OF JUNE  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT APPEAL NO: 615 OF 2024

Writ Appeal under clause 15 of the Letters Patent against the Order dated 07-03-2024 in W P No 32375 of 2023 on the file of the High Court.

**Between:**

M/s.Jaihind Greenfields LLP, (formerly known as M/s.Jahind. Greenfields Pvt. Ltd.,)  
Rep.by its Director Sri Y.Pratap Reddy, Office at 8-3-229/1/D/26, Sravanthi Nagar,  
Road No 10, Jubilee Hills, Hyderabad.

...APPELLANT/IMPLEAD PETITIONER IN WP

**AND**

1. Mangipudi Durga Prasad, S/o D K Rao Aged about 72 Years, Occ Retired Employee, R/o H No 14159/29, Plot No 29, Sri Chakra Enclave Sainikpuri, Tirumalagiri, Hyderabad-500094

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, rep. by its Principal Secretary, Power and Energy Department, Secretariat, Hyderabad.
3. Southern Power Distribution Company Limited of Telangana State, rep. by its Chairman and Managing Director, Office at Mint Compound, Hyderabad.
4. Southern Power Distribution Company Limited of Telangana State, Rep. by its Superintending Engineer, O/o ADE/Operation/ Rajendranagar, 33/11KV Rajendranaga Sub-Station Premises, Near Pillar No. 232, Main Road, Upperpally, Hyderabad.
5. Southern Power Distribution Company Limited of Telangana State, Rep. by its Assistant Engineer Operations-Narsingi, Narsingi, Gandipet Mandal, Ranga Reddy District

...RESPONDENTS/RESPONDENTS

**IA NO: 3 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the orders of the Leaned Single Judge dt.7-3-2024 in W.P. No. 32375/2023.

**Counsel for the Appellant : SRI J.PRABHAKAR, Sr.COUNSEL,  
rep., SRI B.MOHAN**

**Counsel for the Respondent No.1 : Ms.CH.VENGAMAMBA for  
Ms.CHINTALAPUDI LAKSHMI KUMARI**

**Counsel for the Respondent No.2 : GP FOR ENERGY**

**Counsel for the Respondent No.3to5 : SRI R.VINOD REDDY, SC FOR TSSPDCL**

**The Court made the following: JUDGMENT**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT APPEAL No.615 of 2024

JUDGMENT: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. J. Prabhakar, learned Senior Counsel represents  
Mr. B. Mohan, learned counsel for the appellant.

Ms. Ch. Vengamamba, learned counsel appears for  
Ms. Chintalapudi Lakshmi Kumari, learned counsel for  
respondent No.1.

Mr. R. Vinod Reddy, learned Standing Counsel for  
Southern Power Distribution Company Limited of Telangana  
State, for respondent Nos.3 to 5.

2. This intra court appeal has been filed against order dated  
07.03.2024 passed in W.P.No.32375 of 2023, by the learned  
Single Judge.

3. Learned counsel for the parties jointly submit that the  
controversy involved in the instant Writ Appeal is squarely  
covered by the common judgment dated 08.04.2024 passed by

this Court in Writ Appeal Nos.252, 253, 256 and 257 of 2024. It is further pointed out by Sri J. Prabhakar, learned Senior Counsel that Special Leave Petitions to Appeal (C) Nos.11536-11537 of 2024 filed against the aforesaid common judgment dated 08.04.2024 have been withdrawn by the petitioner in the aforesaid Special Leave Petitions, who is respondent No.1 in W.A.Nos.256 and 257 of 2024, on 22.05.2024. A copy of the aforesaid order passed by the Supreme Court is placed on record.

4. In view of aforesaid submissions, the following directions are issued.

The application submitted by a person seeking electricity connection has to be decided on the touchstone of criteria laid down in Clause 5 of General Terms & Conditions of Supply by TSSPDCL. The impugned order passed by the learned Single Judge is therefore set aside. TSSPDCL is directed to process the application submitted by respondent No.1 in accordance with the criteria prescribed under Clause 5 of General Terms and Conditions of Supply. Needless to state that the appellant shall also be heard by TSSPDCL besides the

application submitted by respondent No.1 for grant of electricity connection. It is made clear that this Court has not expressed any opinion on merits of the claims of the rival parties as the same has to be examined by TSSPDCL. The application preferred by respondent No.1 shall be decided by TSSPDCL by a speaking order within a period of two (2) months from today.

5. Accordingly, the Writ Appeal is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- M. MANJULA  
DEPUTY REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To,

1. The Principal Secretary, Power and Energy Department, Secretariat, State of Telangana, Hyderabad.
2. The Chairman and Managing Director, Southern Power Distribution Company Limited of Telangana State, Office at Mint Compound, Hyderabad.
3. The Superintending Engineer, O/o ADE/Operation/ Rajendranagar, 33/11KV Rajendranaga Sub-Station Premises, Southern Power Distribution Company Limited of Telangana State, Near Pillar No. 232, Main Road, Upperpally, Hyderabad.
4. The Assistant Engineer Operations-Narsingi, Narsingi, Gandipet Mandal, Southern Power Distribution Company Limited of Telangana State, Ranga Reddy District
5. One CC to SRI B.MOHAN, Advocate. [OPUC]
6. One CC to SRI CHINTALAPUDI LAKSHMI KUMARI, Advocate. [OPUC]
7. Two CCs to GP FOR ENERGY, High Court for the State of Telangana at Hyderabad. [OUT]
8. One CC to SRI R.VINOD REDDY, SC FOR TSSPDCL. [OPUC]
9. Two CD Copies.

BSK  
GJP

HIGH COURT

DATED:11/06/2024



JUDGMENT

WA.No.615 of 2024

DISPOSING OF THE WRIT APPEAL  
WITHOUT COSTS

(12) VLV  
20/9/24